

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 975/89

198

XXXXXX8

DATE OF DECISION 28.8.1991

Mr. Madan Bhaurao Ingalgaoonkar Petitioner
and other 9

None for the applicants Advocate for the Petitioner(s)

Versus
The Union of India and 3 other Respondent

Mr. A. I. Bhatkar, Instructing Mr. M. I. Sethna, Sr. Counsel Advocate for the Respondent(s)

CORAM

→ The Hon'ble Mr. P. S. Chaudhuri, Member (A)

The Hon'ble Mr. T. C. Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO.975/89

Mr. Madan Bhaurao Ingalaonkar
Age 60 yrs Occ. Service,
Bharati Niwas Colony,
Pune - 411004

and other 9 applicants

.... Applicants

Vs/

The Union of India
and other 3

.... Respondents

CORAM : HON'BLE SHRI P.S.CHAUDHURI, Member (A)

HON'BLE SHRI T.C.REDDY, Member (J)

Appearance

None present for the applicant.

Mr. A. I. Bhatkar, Adv,
instructing Mr. M. I. Sethna, Sr. Counsel.

ORAL JUDGMENT

DATED: 28.8.1991

(PER : P.S.CHAUDHURI, M/A)

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 1.12.1989. In it the applicants who were working as Scientific Officers in the office of the fourth respondent are seeking the benefits of the pay scale of Rs.840-1040 from 1.1.1973 or from the date the concerned applicant became Senior Scientific Assistant, whichever is latter.

2. When this case is called on for hearing, Mr.A.I.Bhatkar, instructing Mr.M.I.Sethna, learned counsel for the respondents alone appears, but ^{none of} the applicants appear either in person or through counsel. Be it noted that the applicants were neither present nor represented before the Tribunal on the previous 3 occasions also and were also ^{neither} present nor represented before the Registrar/Dy.Registrar prior to that date. In their written statement dated 1.4.1991 the respondents have not accepted any of the applicants' prayers either in whole or in part. Mr.Bhatkar also submits that he would be relying on several judgments of the Tribunal in similar matters which go against the applicants.

3. We accordingly order that this application be dismissed for default in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

T. C. Reddy
(T.C.REDDY)
MEMBER(J)

P. S. Chaudhuri
(P.S.CHAUDHURI)
MEMBER(A)